

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 605

Compnay Appeal-279/252/ND/2023

**IN THE MATTER OF:**  
**Santosh Aggarwal**

...APPELLANT

**Vs**

**Registrar Of Companies**

...RESPONDENT

**Section**  
**U/s 252(3)**

**Order delivered on 09.05.2024**  
**Hybrid Hearing (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Appellant**

**:**

**For the RoC**

**:Adv. Jyoti Khurana**

**For the IT Department**

**:Mr. Sunil Agarwal Sr.Standing Counsel, Mr. Shivansh B Pandya Jr Standing Counsel, Mr. Viprav Acharya Jr Standing Counsel and Adv. Utkarsh Tiwari. Adv Puneet Rai,SSC along with Adv Nikhil Jain.**

**ORDER**

Ld. Counsel on behalf of the Appellant is present who submitted that in terms of order dated 22.02.2024 they have served the Respondents. Proxy Counsel on behalf of RoC is present and submitted that they have filed their report and their report is now reflected on the e-portal.

Ld. Counsel on behalf of Income Tax Department is present and sought time to file their report. None appears on behalf of Respondents 3 & 4. List the matter on **11.07.2024.**

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**